

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI**

Appeal No. 21/2026  
(IA No 198/2026)

M/s Mahadev Processor

Appellant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

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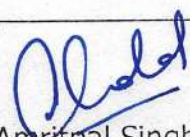
S. No.	Particulars	Page No.
1	Short Reply by way of affidavit of Amritpal Singh Chahal, Environmental Engineer, Regional Office-4, Punjab Pollution Control Board Ludhiana on behalf of Respondent Punjab Pollution Control Board in compliance to order dated 19.03.2026.	1-4

2. Proof of Service

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Date: 01.07.2026

Place: Ludhiana

  
 (Er. Amritpal Singh Chahal)  
 Environmental Engineer  
 Punjab Pollution Control Board,  
 Regional Office-4, Ludhiana  
 (On behalf of respondent PPCB)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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Appeal No. 21/2026  
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Short Reply by way of affidavit of Amritpal Singh Chahal, Environmental Engineer, Regional Office-4, Punjab Pollution Control Board Ludhiana on behalf of Respondent Punjab Pollution Control Board in compliance to order dated 19.03.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

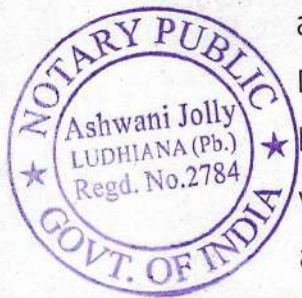
**Respectfully showeth**

- 1) That the deponent namely Er. Amritpal Singh Chahal is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office-4 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board.



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- 2) That briefly submitted, the appellant M/s Mahadev Processor has filed an appeal under Section 16 of the National Green Tribunal Act, 2010 challenging the order dated 17.12.2025 passed by the respondent Punjab Pollution Control Board imposing the Environmental Compensation upon the appellant.
- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 19.03.2026 thereby issuing notice in I.A. No. 198 of 2026. Appellant was directed to serve the respondents and file an affidavit of service at least one week before the next date of hearing.
- 4) That the present reply is being filed in compliance to order dated 19.03.2026 in I.A. no. 198 of 2026 wherein the applicant / appellant has prayed for condonation of delay in filing the above-mentioned appeal before this Hon'ble Tribunal.
- 5) That there is a delay of 25 days in filing the present appeal before this Hon'ble Tribunal. It is mentioned in the I.A. that the order for imposition of Environmental Compensation was passed on 17.12.2025 and the appeal is filed on 10.02.2026. It is further mentioned that the appellant is small scale industrial unit and does not in house legal or technical department. The applicant had to seek appropriate legal advice, examine the legal remedies is available, compile the old records, inspection reports and relevant documents.
- 6) That it is further disclosed in the IA that the applicant under bonafide legal advice has filed a representation / appeal before the Principal Secretary, Department of Science, Technology and Environment on 12.01.2026 believing the said authority to be the proper forum. However, the appeal was dismissed on 02.02.2026 on the ground of maintainability. The appellant has thereafter filed the appeal before this Hon'ble Tribunal. The delay in filing the appeal before this Hon'ble Tribunal is neither deliberate nor intentional but has occurred due to practical and logistical constraints.



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- 7) That in reply to the contents of the I.A., it is submitted that according to the provisions of Section 16 (c) of the National Green Tribunal Act, 2010 any person aggrieved by directions issued, on or after the commencement of the National Green Tribunal Act, 2010, by a Board, under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal. Provided that the Tribunal may if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.
- 8) That the appellant has not mentioned any sufficient cause which has prevented the appellant from filing the present appeal in the first instance before this Hon'ble Tribunal against the order dated 17.12.2025 of the Punjab Pollution Control Board, whereby Environmental Compensation amounting to Rs. 10,70,000/- has been imposed upon the appellant.
- 9) That no ground is made out to allow the I.A. filed by the appellant seeking condonation of delay of 25 days admitted in the I.A. itself.

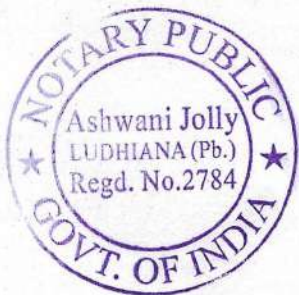
It is, therefore, prayed that I.A. no. 198 of 2026 filed by the appellant for condonation of delay may kindly be disposed of with appropriate orders.

Date: 01.07.2026

Place: Ludhiana

Deponent

(Er. Amritpal Singh Chahal)  
Environmental Engineer  
Punjab Pollution Control Board,  
Regional Office-4, Ludhiana  
(On behalf of respondent PPCB)




**Verification**

Verified that the contents of Para No. 1 to 9 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

Date: 01-07-2026

Place: Ludhiana

  
Deponent

(Er. Amritpal Singh Chahal)  
Environmental Engineer  
Punjab Pollution Control Board,  
Regional Office-4, Ludhiana  
(On behalf of respondent PPCB)



Certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of

**Attested As Identified**

  
**Notary Public, LDH.**

**1 JUL 2026**

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Rahul Clerk &lt;courtclerk@aparlaw.in&gt;

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**Advance Service of Reply – Appeal No. 21 of 2026: M/s Mahadev Processor v. Punjab Pollution Control Board**

1 message

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**Rahul Clerk** <courtclerk@aparlaw.in>  
To: "lmsadv01@gmail.com" <lmsadv01@gmail.com>

Thu, Jul 2, 2026 at 1:49 PM

Dear Sir/Madam,

Please find attached the Advance Service of Reply in Appeal No. 21 of 2026, titled *M/s Mahadev Processor v. Punjab Pollution Control Board*.

Kindly treat this email as advance service of the said reply upon the Respondents.

Thank you.

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Kind regards

**Rahul**

Court Clerk

Law Office of Apar Gupta

@ [courtclerk@aparlaw.in](mailto:courtclerk@aparlaw.in)**A** E-215, 3rd Floor, East of Kailash, New Delhi, India 110065**T** +91-9873-02-0252

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 **Reply - Mahadev processors Appeal 21 of 2026.pdf**  
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